

Government of Jammu & Kashmir
Department of Forest, Ecology & Environment,
Civil Secretariat: Jammu.
www.jkforestadm.nic.in

The Consultant (Judicial),
 Hon'ble National Green Tribunal,
 New Delhi.

NO:- FST/Lit/277/2018

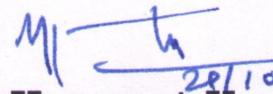
Dated: 21 .10.2020.

Subject:- 4th Quarterly Progress Report by States/UTs, Hon'ble NGT in the matter of
 OA No. 606/2018.

Sir,

I am directed to enclose herewith the 4th Quarterly Progress Report (PDF format) in compliance to the Hon'ble NGT order dated 18.07.2019, 12.09.2019, 24.02.2020 and 02.07.2020 in respect of UT J&K, with the request to kindly place it before the Hon'ble National Green Tribunal.

Yours faithfully,



(Dr. Harpreet Kaur)

Special Secretary (Technical),

Department of Forest, Ecology & Environment.

Encls: 4th QPR(1+19 pages)

Copy to the:

1. Member Secretary, JK Pollution Control Board, Jammu.
2. Private Secretary to the Commissioner/Secretary to Government, Department of Forest Ecology and Environment Department for information of the Commissioner/Secretary.

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Original Application No. 606/2018**

In the matter of :-

**Compliance of Municipal Solid Waste Management Rules, 2016
(Union Territory of Jammu and Kashmir)**

QUARTERLY REPORT DT. 10-10-2020

**BY GOVERNMENT OF UNION TERRITORY OF JAMMU & KASHMIR IN
COMPLIANCE TO ORDERS DATED 18.07.2019, 12.09.2019, 24.02.2020 and
02.07.2020**

1. The afore titled matter relating to Municipal Solid Waste and other thematic areas was listed before the Hon'ble NGT on **24.02.2020** wherein the deponent (Chief Secretary J&K) appeared before the Hon'ble Tribunal along with the State of Sikkim. A comprehensive Power Point Presentation was made before the Hon'ble Principal bench NGT along with submission of latest status of implementation of Action Plans w.r.t i) Solid Waste Management ii) Restoration of nine Polluted River Stretches and iii) Air Quality Management in two Non-attainment Cities, as per the directions of Hon'ble Tribunal dt. **07.01.2020**.
2. The Hon'ble Tribunal vide order dt. **24.02.2020** has issued further directions on different Thematic Areas as referred in directions dt. **12-09-2020** along with imposition of Environmental Compensation to all the defaulters for restoration of environment.

3. The Hon'ble Tribunal has also passed orders dt. **21-05-2020** and dt. **21-09-2020** in OA **593/2017** titled as **Paryavaran Suraksha Samiti & Anr. V/s UoI and Ors.** with OAs **673/2018**, OA **829/2019** and OA **148/2016** on different Thematic Areas covered under OA **606/2018**, for compliance and imposition of Environmental Compensation on defaulters. The directions issued by the Hon'ble Tribunal in the said order dt. **21-09-2020** are as below:-

- i) *All the States/UTs may address gaps in generation and treatment of sewage/effluents by ensuring setting up of requisite number of functional ETPs, CETPs and STPs, as directed by the Hon'ble Supreme Court in (2017) 5 SCC 326.*
- ii) *The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e., 31-03-2018, has long passed. The Hon'ble Supreme Court directed that the State PCBs must initiate prosecution of the erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and in the course thereof, we direct that compensation may be recovered in the manner already directed in earlier orders (See, Paras 5 and 6 herein), which may be deposited with the CPCB for restoration of the environment.*
- iii) *The unutilized capacity of the existing STPs may be utilized expeditiously.*
- iv) *The States / UTs may ensure that the CETPs, ETPs and STPs meet the laid down norms and remedial action be taken wherever norms are not met.*
- v) *It must be ensured that no untreated sewage/effluent is discharged into any water body. Prompt remedial action may be taken by the State PCBs/PCCs against non-compliant ETPs/CETPs by closing down or restricting the effluents generating activity, recovering compensation and taking other coercive measures following due process of law.*

- vi) *Directions outlined in Paras 24-26 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level.*
- vii) *Wherever action plans have not yet been finalized in respect of polluted river stretches or polluted coastal stretches, the same may be completed within one month from today. The execution of action plans may be overseen in the manner already directed in OA 673/2018 by River Rejuvenation Committees (RRCs). In the coastal areas, the said Committees may be known as 'River/Coastal Rejuvenation Committees'. The action plans must have provision for budgetary support in the manner laid down by the Hon'ble Supreme Court or otherwise which aspect may also be monitored by the CMC.*
- viii) *Directions outlined in Para 29 herein may be implemented by the concerned coastal States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. **OA No. 829/2019** stands disposed of and further monitoring of the issue will henceforth be in **OA 593/2017** and **OA 673/2018**.*
- ix) *Directions outlined in Para 34 and 35 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. **OA 148/2016** stands disposed of and further monitoring of the issue will henceforth be in **OA 593/2017** and **OA 673/2018**.*
- x) *CMC may consider development of an appropriate App to enable easy filing and redressal of grievances with regard to illegal discharge of sewage/effluents.*
- xi) *The monitoring by the CMC may have the target of reduction of pollution loads and improvement of water quality of rivers and coastal areas.*

- xii) *The CMC may also monitor the setting up of the bio-diversity parks, constructed wetlands and other alternative measures to reduce pollution load.*
 - xiii) *The CMC may also monitor demarcation of flood plain zones.*
 - xiv) *The treated sewage water may be duly utilized for secondary purposes by preparing appropriate action plans and reports in this regard be filed with the CPCB periodically.*
 - xv) *CMC may submit its consolidated update report incorporating all the above, before the next date. Each action point mentioned in Para 26 may be individually covered, and summarized in a tabular format.*
4. Accordingly, the First Quarterly Report by the Government of Jammu and Kashmir was submitted on **10-10-2019**, **2nd Quarterly Report** was submitted on **10-01-2020**, submission of latest status report on personal appearance of the Chief Secretary Jammu and Kashmir on **24-02-2020**, which was followed by **3rd Quarterly Report** submission on **10-07-2020**.

In compliance to the aforesaid order/s, and in continuation to the earlier reports, the Quarterly Progress Report is submitted as follows. Although due to **COVID-19** pandemic lockdown and surge in COVID-19 positive cases worldwide including J&K recently, there is a definite slow down in the compliance w.r.t. different time lines fixed, which is prayed to be condoned keeping in view the prevailing extra ordinary situation.

5. Compliance to Solid Waste Management Rules including Legacy Waste:-

- i) Updated status of **Solid Waste Management** by Municipal Bodies in Jammu and Kashmir is as follows :-
 - a) The Annual Report, from all the Urban Local Bodies for **2019-20**, under provision of **Rule-24** of Solid Waste Management Rules has been submitted to the CPCB, GoI. As per annual report, the total generation, collection and disposal of Solid Waste in both the regions of J&K is as below:-

Region	Generation (TPD)	Collection (TPD)	Treated (TPD)
Jammu	692.16	673.40	79.19
Kashmir	826.75	791.25	461.00
Total	1518.91	1464.65	540.19

b) **Status of Door to Door collection of Solid Waste** :- Door to Door collection of Municipal Solid Waste is being done by Municipal Bodies and the latest status of collection is given as below:-

S.No.	Local Body	No. of wards	Door to Door collection	%
i)	Jammu Municipal Corporation	75	56	74%
ii)	Srinagar Municipal Corporation	35	27	77%
iii)	Urban Local Bodies Jammu	446	385	86%
iv)	Urban Local Bodies Kashmir	529	447	90%

100% Door to Door collection of Municipal Solid Waste shall be achieved by all the Urban Local Bodies by **December 2020**.

c) For setting up of Solid Waste Management facilities / sanitary landfill sites, the land for most of **78 Urban Local Bodies** is available and process for establishment of landfills has been initiated. As on date, in Jammu division, the scientific disposal by way of composting is being done by i) Municipal Committee **Doda** ii) Municipal Committee **Bhaderwah** and iii) Municipal Committee **Sunderbani**. Whereas, in Kashmir division, the scientific disposal by composting is done by a) Municipal Committee **Pahalgam** b) Municipal Committee **Gulmarg** and c) Municipal Committee **Budgam**.

- d) Further, to increase the capacity of Achan landfill site for Srinagar city, the construction of landfill cell No. **IV** at **Achan landfill** has been initiated with the successful floating of tenders, and the works are likely to be started shortly. The **Waste to Energy Plant** at Srinagar shall be completed within 18 months, after signing of Power Purchase Agreement (**PPA**) with recently notified Electricity Regulatory Commission. For this purpose, **10 Acres** of land already handed over to project proponent and civil work has also been started as on date.

For disposal of waste from Jammu city, the establishment of **450 TPD** capacity **waste processing plant** is under process and Jammu Municipal Corporation has also done an MoU with NAFED for the purpose.

- e) Status of implementation of **Environmental Norms in Model Compliant Towns:-** Three towns *viz.* **Katra, Pahalgam** and **Leh** (*Leh now in a separate UT*) to be made Model compliant towns for Environmental Norms, have been notified by the Government vide Govt. Order No. **135-HUDD** of **2019** dt. **23-05-2019**.

In **Katra** town, many efforts like 100% Door to Door collection of Solid Waste, Information, Education and Communication (**IEC**) activities, construction of Solid Waste segregation shed, sweeping of all streets and main bazars twice a day is done regularly. The establishment of Integrated Solid Waste Management Project (**ISWMP**) for Katra cluster, at an estimated cost of Rs. **1872.00** lacs has also been initiated for Municipal Committee Katra and Municipal Committee Reasi, besides that establishment of landfill for scientific disposal of solid waste is also under process. There is strict enforcement of Plastic Waste Management rules in the town, with complete ban on Single Use Plastic (**SUP**) enforced in the Katra town.

Similarly, successful efforts have been made to make **Pahalgam** town as Model Environmental Norms compliant town with strict enforcement of Solid Waste Management Rules and Plastic Waste Management Rules.

- f) The Government has also notified **three villages** in each district as Environmental compliant villages vide Notification No. **10-RD&PR of 2020** dt. **10-01-2020**. During recently concluded Back to Village Programme - 3 (**B2V3**) w.e.f. **2nd October to 9th October 2020**, the visiting officers have involved the Gram Sabha in the formulation of a **Swachh Gram Plan** containing Solid and Liquid Waste Management including identification of sites for organic and plastic waste disposal in each Panchayat, besides providing two dustbins per village for dry waste and wet waste collection.
- ii) **Compliance status for Legacy Waste:-** The quantity of legacy Waste to be treating in J&K is given as below:-

Legacy Waste	Jammu	Srinagar
Land Area	250 Kanals	130 Kanalas
Quantity of Waste	1.49 lac cum	8.5 lac MT
Age of Waste	More than 35 years	More than 40 years

Jammu Municipal Corporation (JMC) has initiated process of bio-mining / bio-remediation of Legacy Waste at Bhagwati Nagar Jammu, for which *a) Agreement has been signed between Jammu Municipal Corporation and M/s Aakanksha Enterprises on 21-07-2020, b) Mobilization at site has been started and c) Samples of physical properties on ground water collected for analysis and the survey of entire land completed.* The project shall be completed by **Jan. 2022**. Whereas, Srinagar Municipal Corporation (SMC) has floated tenders for treatment of Legacy waste at Achan landfill site. The technical and

financial evaluation of bids have been completed and the work is to be started shortly.

iii) **Levy of Environmental Compensation** :- Levying of Environmental Compensation for violation of Solid Waste Management Rules 2016, and other rules, have been initiated by the Jammu and Kashmir Pollution Control Board. So far, the following Municipal Councils / Committees have been levied the Environmental Compensation after following the laid down procedure as approved by Hon'ble NGT.

- a) Municipal Council Udhampur has been levied Environmental Compensation to the tune of Rs. **1.39 Cr.** vide JK PCB No. **25-SPCB of 2019** dt. **21-11-2019**. The District Magistrate Udhampur has also been directed to initiate recovery proceedings as arrears of Land Revenue, and
- b) Municipal Committee Ramban has been levied Environmental Compensation to the tune of Rs **12.88 Lacs** vide JKPCB No. **31-PCB of 2020** dt. **08-07-2020**. The Hon'ble National Green Tribunal has directed on **22-09-2020** in a review petition in **OA 33 / 2020** for recovery of Environmental Compensation to the tune of half the amount, in two equal installments to be recovered from the defaulting Municipal Committee.

6. **Compliance status of Plastic Waste Management Rules :-**

In compliance to the Hon'ble NGT directions in **OA 247 / 2017**, in the case titled as Central Pollution Control Board V/s State of Andaman and Nicobar and Ors, following is the brief update of action taken :-

- i) The Action Plan for implementation of Plastic Waste Management Rules has been sanctioned and notified by Government of J&K vide no. **13 JK(HUD) of 2019** dt. **20-11-2019**, which has been submitted to the Central Pollution Control Board.

- ii) The mandatory **Annual Report** as per **Rule 17** of Plastic Waste Management Rules for **2019-20** has been submitted dated **30-07-2020** to the CPCB along with regular submission of Quarterly Progress Reports as per the prescribed format of CPCB.
- iii) Regular seizure of illegal polythene and banned Single Use Plastic are done by the Anti Polythene Squads in ULBs and JKPCB and the seizures effected during this current financial year from **April 2020** to **September 2020** is given as :-

Department	Polythene	SUP	Compounding fee
JKPCB	103.30 Qtl	8.44 Qtl	Rs. 3.02 lac
JMC	5.75 Qtl	–	Rs. 0.88 lac
SMC	4.75 Qtl	–	Rs. 0.29 lac
Total	113.8 Qtl	8.44 Qtl	Rs. 4.19

- iv) There is a complete prohibition of littering of plastic waste at historical, religious and public places vide Govt. order No. **72 JK(HUD) of 2020** dt. **20-02-2020**, which is strictly implemented by all the ULBs.
- v) **Anti Polythene Check Post Lakhanpur** for checking entry of illegal polythene and Single Use Plastic into J&K, is working very effectively and efficaciously, since **May 2018**. Regular seizures are reported and staff has seized **912.32 Qtls** of illegal polythene, **43.79 Qtls** SUP since inception upto **30th Sept 2020**.
- vi) **National Highway Authority of India** has also started using seized polythene / waste plastic, for over-laying of roads in Jammu. Recently, **9 Qtls** of polythene has been used for over-laying of **5.78** Kms of Jammu bypass road near Kunjwani, by NHIA, on persuasion of JK PCB. Similar proposal is also under active consideration between JK PCB and NHIA for over-laying of Jammu to Udhampur National Highway using seized plastic in near future.

Srinagar Municipal Corporation has also initiated use of seized polythene waste / RDF in cement industry and recently **5.82 M.Tons** of segregated plastic waste / RDF was handed over to M/s Trambo Cement Industries Pvt. Ltd., for use of RDF in Kilns along with conventional fuels which has been done successfully.

7. Compliance Status of Construction and Demolition Waste Management Rules :-

In compliance to Hon'ble NGT directions in OA **606 / 2018**, following is the brief update of action taken :-

- a) The J&K Policy on C&D Waste Management has been notified vide Govt order no. **20 JK(HUD) of 2020** dt. **20-02-20**, and the work has been initiated for implementation of the same.
- b) The Annual Report for **2019-20** has been submitted on **01-09-20** to the CPCB.
- c) C&D Waste processing sites and dumping sites have been identified and notified for **2** MCs and **6** important towns and the work shall be initiated shortly. The sites identified for the purpose in important towns are :-
 - a) Uranhall, Anantnag
 - b) Shalkhud, Sumbal
 - c) Sopore
 - d) Kathua
 - e) Udhampur
 - f) Poonch

As on date, the Srinagar Municipal Corporation is collecting all the Construction and Demolition waste from Srinagar city and using the same for leveling of low lying land of Achan landfill site area.

8. Compliance status of E-Waste Management Rules:-

In compliance to Hon'ble NGT directions in OA No. **512 / 2018** and E-Waste Management Rules, following is the brief update of action taken :-

- i) **Annual Report 2019-20** as per **E-waste Rules** submitted on dt. **29-09-20** to CPCB.
- ii) **Quarterly Return** due on **30th Sept** has also been submitted through e-waste portal to CPCB on **29-09-20**.
- iii) Inventorization of e-waste on yearly basis, as per duties of authorities as laid down under Schedule-IV of E-Waste rules, has been submitted to CPCB in **Oct 2020**.
- iv) **E-waste collection centres** have been notified vide Govt. order **74 JK(HUD)** of **2020** dt. **20-02-2020** which are under operation in Jammu Municipal Corporation / Srinagar Municipal Corporation jurisdictions as well as in **6** other towns of J&K.

9. Compliance status of Bio-medical Waste Management Rules (2016) :-

In compliance to Hon'ble NGT directions in **OA 710-13 / 2017**, and directions issued in **OA 72 / 2020** for COVID-19 Bio-medical Waste, following is the brief update of action taken:-

- i) Observations on **Revised Action Plan** for implementation of BMW Rules have been submitted to the CPCB on **21-09-2020** by J&K Govt Health and Medical Education Department.
- ii) Barcode for disposal of Bio-medical waste have been allotted by JK PCB for a total of **4974** Health Care Facilities, for implementation through Common Bio-medical Waste Treatment Facilities. The Barcode tracking for disposal of BMW is under partial implementation on account of prevailing circumstances.
- iii) The monthly report on COVID-19 bio-medical waste generation and its disposal is submitted to CPCB regularly, reporting **153 M Tons** of total

COVID-19 Bio-medical Waste generated / disposed of since **March 2020**, including **54,418** kg of COVID-19 bio-medical waste for the month of **Sept. 2020**.

- iv) Status of daily report using **COVID-19 BMW App** for handling COVID-19 bio-medical waste by designated COVID-19 handling facilities is being implemented by **59** in Jammu and **28** such facilities in Kashmir, including Quarantine Centres.

10. Compliance status of Hazardous and Other Waste Management Rules:-

In compliance to HOWM Rules (2016) and Hon'ble NGT directions in **OA 804 / 2017**, following is the brief update of action taken :-

- i) Annual Inventory under HoWM is under preparation and shall be submitted to CPCB well before due date.
- ii) The establishment and operation of Common Hazardous Waste Treatment, Storage and Disposal Facility (**CHWTSDF**) at Industrial Growth Centre, Samba, Ph-II by **M/s Ramasethu Infrastructure Pvt Ltd** is under construction, with **25%** work completed as on **Sept 2020** for completion of construction and establishment by **Dec. 2020**.
- iii) The evaluation of Hazardous Waste applications for Authorization is done by the Committee of Experts on regular basis since **Nov. 2019**.
- iv) The construction work for the establishment of Hazardous Waste Lab has been completed and the process for procurement of instruments initiated for establishment and operation of Hazardous Waste Lab at JKPCB Jammu shortly.

11. Compliance status for 351 Polluted River Stretches in the Country for OA 673 of 2018:-

The directions of Hon'ble Tribunal in **OA 673 of 2018** are under compliance and following is the brief update of action taken :-

- i) The Monthly Progress Reports (**MPRs**) for all nine polluted river stretches are being submitted by Govt. of Jammu and Kashmir to the Central

Monitoring Committee (CMC), Ministry of Jal Shakti, regularly. All the meetings held so far by the CMC have been attended by the officers from J&K.

- ii) Tenders for **bio-remediation** works for all nine polluted river stretches have been floated by the Urban Environmental Engineering Department (UEED) and DPRs to the tune of Rs. **19.50 Cr** submitted to the Govt, for release of funds. The works are likely to be initiated shortly, as per the decisions taken in the meeting dt. **24-07-2020** chaired by Principal Secretary Housing and Urban Development Department in this regard.
- iii) The works for the approved **P-II Devika** River project sanctioned for Rs. **186.74 Cr** by GoI is under progress, with the completion of **34 Km** of sewage networking and the construction of one STP of **8 MLD** capacity has also been started.
- v) The DPRs for all other river stretches have been prepared by the Urban Environmental Engineering Department and submitted to the Govt for approval and release of funds, with brief abstract given as below :-

S.No.	Polluted River Stretch	DPR estimates	Remarks
a)	River Devika	Rs. 186.74 Cr*	Under progress
b)	River Banganga Katra	Rs. 120.50 Cr	DPR submitted
c)	River Tawi	Rs. 43.50 Cr	Partly under progress, DPR submitted
d)	River Basanter	Rs. 74.93 Cr	DPR submitted
e)	River Chenab	Rs. 131.57 Cr	DPR submitted
f)	Chunt Kol	Rs. 39.30 Cr	DPR submitted
g)	Gawkadal	Rs. 22.15 Cr	DPR submitted
h)	Jehlum	Rs. 184.00 Cr	DPR submitted
i)	Sindh	Rs. 55.60 Cr	DPR submitted
	Total	Rs. 858.29 Cr	

**Rs. 186.74 Cr already approved by GoI for River Devika*

- v) As per Hon'ble Tribunal directions, out of nine polluted river stretches, one river stretch in each polluted stretch priority has been prioritized as Model Polluted River Stretches for restoration, by Urban Environmental Engineering Department on **11-08-2020**, which are :-
- a) River Devika – P-II
 - b) River Ban Ganga – P-III
 - c) River Tawi – P-IV
 - d) River Jehlum from Anatnag to Chattabal Weir Srinagar – P-V
- v) The ETP of **75 KLD** for Udhampur District Hospital has been completed and it is under operation.
- vi) More than **80%** of Afforestation and Catchment Area Treatment for all the nine polluted river stretches has been achieved under CAMPA by treating **533** hect. of area last year and the remaining part is under progress and shall be completed during plantation season this year.

12. Compliance status of 122 Non-Attainment Cities for OA 681 / 2018 :-

In compliance to the directions of Hon'ble Tribunal in **OA 681 / 2018**, following is the brief update of action taken :-

- i) The Quarterly Progress Reports are regularly submitted to the Central Pollution Control Board as per prescribed format and the five Quarterly Reports ending August **2020** submitted as on date.
- ii) **Plantation drive in non-attainment cities** :- The departments of Forest, Social Forestry, Jammu Municipal Corporation and Srinagar Municipal Corporation have taken up plantation drive in both the Non-attainment cities this year too. The details of plantation done in both the NACs, upto **Sept. 2020** for financial year **2020-21** are as below :-

District	Forest deptt.	Social Forestry	JMC	SMC	Total
Jammu Distt.	52,550	900	7000	–	60,450
Srinagar* Distt.	–	–	–	13,575	13,575
Total	52,550	900	7000	13,575	74,025

*Mostly winter zone plantation

- iii) a) For all diesel operated commercial vehicles of **1500** CC and above capacity, installation of retrofitting of particulate filters / equipments have been made mandatory after **June 2021** as per Govt Circular dt. **13-02-2020**, the same shall be enforced by authorities for implementation as per circular.
- b) Similarly, mandatory use of retrofitting of **Emission Control Devices / Equipments** in DG Sets with capacity of **125** KVA and above, has also been notified for such DG Sets in operation in both the non-attainment cities.
- iv) Most of fountains have been made functional in both the non-attainment cities, by Jammu Municipal Corporation and Srinagar Municipal Corporation, respectively. There is regular sweeping / cleaning of roads of both the cities, with the deployment of vehicles in each ward for timely lifting of garbage from the main roads.
- v) Ban on biomass / garbage and plastic burning has been strictly implemented. The stray incidents of garbage burning when reported, fine under Municipal laws is imposed by Urban Local Bodies. Further, there is no case of stubble burning reported in J&K, and directions in this regard are enforced strictly.
- vi) In addition to the existing ambient air quality monitoring stations, the procurement of instruments for additional new monitoring stations, **13** for Jammu and **11** for Kashmir has been completed and these new stations shall be put to operation by **Oct. 2020**. Further, for the

establishment of **CAAQMS** in Srinagar city, the equipments / machinery has reached at the site and the first CAAQMS for J&K shall be put to operation shortly. For the procurement of other CAAQMS as per the approved Action Plan by the CPCB dt. **24-08-2020**, from the Consent Budget, the process has been initiated for time bound implementation.

- vii) **Source Apportionment and Carrying Capacity Studies :-** The SA and CC Studies have been entrusted to Central University of Jammu which is technical partner in **NCAP** with JKPCB. The JKPCB and Central University, Jammu have signed a MoU on **05-02-2020** in this regard, and the instrumentation facility at CU Jammu has been established for carrying out SA and CC studies with financial assistance by JK PCB.
- viii) Public Grievances Redressal Portal (**PGRP**) has been initiated as **JKAIR App** which is functional for the purpose, on the lines of **SAMEER App** of CPCB.
- ix) For the coordination with Disaster Management Authorities and Meteorological department on frequency of Environmental Disasters, as referred in **OA 134 / 2020** in case titled as Massive Fire engulf Vizag Chemical Plant, the Chief Secretary J&K held meetings of all the concerned authorities on **10-08-2020** and **17-08-2020** and took many decisions to prevent such incidents.

13. Compliance status of STPs and re-use of treated water (OA 148 / 2016), clubbed with compliance status of CETPs / ETPs in OA 593 / 2017 order dt. 21-05-2020 and dt. 21-09-2020 :-

In compliance to the Hon'ble directions in **OA 593 / 2017 (Paryavaran Suraksha Samiti)** clubbed with other **OAs**, following is brief update of action taken :-

- i) The monthly compliance report on prescribed format of CPCB on STPs / ETPs / CETPs is regularly submitted to CPCB by **10th** of every month.
- ii) Twenty new Common Effluent Treatment Plants (CETPs) for different Industrial Estates has been approved by the government for establishment by **August 2020**. The work has been started for construction of many CETPs despite COVID-19 pandemic restrictions.

Some of important CETPs under construction with progress status as on **Sept. 2020** are as below :-

S. No.	Location	Capacity of CETP	Progress	Completion time
a)	Phase-I, IGC Samba	1 MLD	85% completed	December 2020
b)	Phase-II, IGC Samba	1 MLD	75% completed	-do-
c)	Phase-II, IGC Samba	0.55 MLD	55% completed	-do-
d)	Phase-III, IGC Samba	0.5 MLD	45% completed	-do-
e)	Phase-I, Industrial Complex, Bari Brahmana	0.5*3=1.5 MLD	Under progress	-
f)	Phase-II, Industrial Complex, Bari Brahmana	1.5 MLD	Under progress	-
g)	EPIP Kartholi, Bari Brahmana	0.5 MLD	Under progress	-
h)	Phase-I, Industrial Estate, Ghatti, Kathua	0.45 MLD	Completed	Completed

14. Compliance status of Air Pollution including Noise Pollution :-

In compliance to order dt. **15-03-2019** in **OA 681 / 2018**, the Action Plan on Noise Pollution has been submitted by J&K Govt to the CPCB on **09-07-2019**, which is under consideration of CPCB, the following is the brief update of action taken :-

- i) Training programme on handling of Noise Monitoring Devices for **78** police personnel has been conducted successfully by J&K Pollution Control Board.

- ii) The Police HQ J&K has procured and allotted **30** no. of Noise Pollution Monitoring Devices (CASELLA Model CEL-620A-IP) to Traffic Police HQ which have been further distributed as below:-

S. No.	Name of Office	Quantity allotted
i)	SSP Traffic City Srinagar	07 Nos.
ii)	SSP Traffic City Jammu	07 Nos.
iii)	SSP Traffic NHW Ramban	05 Nos.
iv)	SSP Traffic Rural Kashmir	06 Nos.
v)	SSP Traffic Rural Jammu	05 Nos.

The performance of devices is overall satisfactory but due to COVID-19 lockdown, the devices have not been fully utilized. Further, the JK PCB and Traffic Police are regularly monitoring the vehicular traffic for violations w.r.t. air emissions including noise pollution.

15. Compliance status for illegal Sand Mining :-

In compliance to Hon'ble Tribunal direction issued in **OA 360 / 2018** and others, the brief updated status for sand mining is as below :-

- i) Illegal sand mining has been banned in the UT of J&K, which is under strict implementation. Only sand mining blocks having prior Environmental Clearance from designated authority and Consent to Establish / Operate from the JK Pollution Control Board are allowed to operate for mining of sand.
- ii) All the auctions of sand mining blocks are being done through e-auction mode only, as per Hon'ble High Court orders, and as per procedures laid down in the rules for sand mining.
- iii) For monitoring of mining activity using Information Technology, the department of Geology and Mining has prepared a DPR as **Mine Surveillance Systems** having financial implementation of Rs. **346.50** lac,

which has been approved by the Govt. under languishing project scheme.

The project shall have :-

- (i) Creation of online portal for tracking.
- (ii) Android based mobile application.
- (iii) Security feature bearing Transport permits for vehicles engaged in Transport.
- (iv) Online weigh bridges with computer and CCTV cameras with web servers.

Further, for regulating and strict monitoring of sand mining, **50** no. of high tech check posts in Jammu and **61** in Kashmir region have also been taken up for construction with SICOP for which the funds have also been released.

The use of Challan books with safety features like a) Unique Barcode, b) Fugitive Ink background c) Invisible Ink marks and water mark, shall be implemented shortly for sand mining.

16. Compliance status for Rejuvenation of Water Bodies (Lakes and Ponds) :-

In compliance to Hon'ble Tribunal directions issued in **OA 325 / 2015** dt. **01-06-2020**, the revised Action Plan has been submitted on **31-07-2020** to the Central Pollution Control Board and the State Government by the committee constituted by Government, following is the brief update of action taken :-

- i) A total of **2815** water bodies (Lakes and Ponds) have been identified, allotted **UID** No. to each with geo-references, duly prioritized as **P1, P2** and **P3** as per Pollution load. The action plan includes detailed plan for restoration of water bodies (**13 Lakes** and **209 Ponds**) with priority status P-I with financial implementations.
- ii) The Dy. Commissioners have held the meetings with all the stake holders as per Hon'ble Tribunal directions and the details of restoration of atleast one pond / water body in each village of each district is under compilation.
